

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 151 OF 2018

Dated: 30th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mrs. Anila Gupta

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

ORDER

The learned counsel, appearing for the Respondent No.1 prays for another four weeks' time to file the reply.

Submission made by the learned counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.1 is permitted to file the reply on or before 28.08.2018, after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 18.09.2018, after duly serving copy on the other side.

List the matter on **20-09-2018**, as agreed by the learned counsel appearing for the parties.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member